

आयकर अपीलीय अधिकरण न्यायपीठ, पणजी में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, PANAJI

(At e-Court, PUNE)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 411/PAN/2018

निर्धारण वर्ष / Assessment Year : 2012-13

Shri Subhash Shankar Magdum,
711/29b/1, Sai Oil Depot,
Ashok Nagar, Nipani-591 237,
PAN: AHXPM6274G

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Nipani.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Umesh Bolmal
Revenue by : Shri Dinesh A. Chaurasia

सुनवाई की तारीख / Date of Hearing : 12.03.2021

घोषणा की तारीख / Date of Pronouncement : 16.03.2021

आदेश / ORDER

This appeal preferred by the assessee emanates from the order of the
Ld. CIT(Appeals), Belagavi dated 06.07.2018 for the assessment year 2012-13
as per the grounds of appeal on record.

2. The Ld. AR for the assessee submitted that the assessee wants to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme, 2020 and has filed an application dated 22.02.2021 along with Form-3 by stating as follows :

“Subject : Withdrawal of appeal for AY 2012-13 in the case of Shri Subhash S. Magdum, Nipani

With reference to the above appeal, I wish to bring to your kind notice that the above assessee filed an appeal to ITAT, Panaji Bench, against the order of the Commissioner of Income Tax, Belgavi for AY 2012-13, which was filed in your office on 17.10.2018. Now the assessee has filed an application under Vivad Se Vishwas Scheme 2020 on 24.12.2020. The Designated Authority had already issued a certificate in Form 3 which is attached with this letter for your kind reference.

The above assessee has already sent a letter dated 19.02.2021 to your office requesting your honor to allow him to withdraw his appeal. However, through oversight the certificate in Form 3 issued by the Designated Authority remained to be enclosed with the letter dated 19.02.2021. Under these circumstances, we request you sir to kindly allow the assessee to withdraw his appeal for AY 2012-13.”

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

4. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced on 16th day of March, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 16th March, 2021
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals), Belagavi.
4. The Pr. CIT, Belagavi.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण,
पणजी / DR, ITAT, Panaji.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	12.03.2021	Sr.PS/PS
2	Draft placed before author	12.03.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		